Central Administrative Tribunal, Principal Bench



Original Application No. 2259 of 2001

New Delhi, this the 4th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman Hon'ble Mr. V. K. Majotra, Member (A)

Hukam Singh s/o Shri Raghubir Singh Head Constable No.431/W PIS No.2882142 P.S. Vikaspuri, Delhi Resident of H.No.New-32, Chhattarpur, New Delhi-30

- Applicant

(By Advocate: Shri V.K.Trikha)

Versus

- 1.The Commissioner of Police Delhi Police, Police Head-quarters, I.P. Estate New Delhi-2
- 2.The Joint Commissioner of Police Southern Range Police Head Quarters New Delhi-2
- 3.Deputy Commissioner of Delhi Police West District, P.S. Rajouri Garden, New Delhi

- Respondents

ORDER(ORAL)

By Justice Ashok Agarwal, Chairman

Disciplinary proceedings were initiated against the applicant, a Head-Constable in Delhi Police with the following statement of allegations:

"that he while posted in P.S. Punjabi Bagh and performing emergency duty on the night between 12/13.8.89, he was marked a D.D. entry No.17-A 12/13.8.89, he was marked a D.D. Punjabi Bagh regarding accident occured at P.S. red light on the road leading from General the Store, Punjabi Bagh to Rajouri Garden. At 8.10 Head Constable Hukum Singh, No.431/W lodged D.D.No.3-A dated 13.8.99 mentioning therein that on receipt of D.D.No.17-A, he reached Moti Nagar Scooter Road Crossing and found Ring No.DL-2SB-8299 in accidented condition at the He also learned that injured had already taken to DDU Hospital and the truck involved in the accident had fled away from the spot. Thereafter he reached DDU Hospital, Hari Nagar, New Delhi leaving Ct.Rakesh, No.1755/West on the spot and obtained MLC No.E74897 vide which one Badri was reportedly admitted in the Hospital who had

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left the hospital before H.C. reached already The Doctor had mentioned the injuries as there. The H.C. further simple by Blunt object. The H.C. further mentioned in the report that he went to the house of the injured at C-2/54, J.J. Colony, Inderpuri, Delhi which was found locked. HC further mentioned that Truck No.DL-IGA-5521 was found detained at Raja Garden Picket. He went there and found that the Driver of the Truck had already escaped leaving the truck. The H.C. further wrote in the report that from the R.C. of the came to know the address of the truck he truck owner and went to his place but he could not meet the owner of the truck. H.C. further wrote that in view of the above circumstances, the inquiry regarding DD No.17-A of 12/13.8.99 is kept pending and SHO has been informed about this incident.

- 2. On 17.8.99, HC Hukum Singh, No.431/West again lodged DD No.22-A P.S. Punjabi Bagh mentioning therein that he went to DDU Hospital and came to know that injured Badri Prasad S/o Sadu Ram R/o C-2/54, J.J. Colony Inderpuri had already been discharged. HC went to this house and met the injured and came to know from the injured that he had already compromised the matter with the Driver and as such no police action was required by the injured and accordingly the D.N. No.17-A dated 13.8.99 was filed.
- 3. On 17.8.99, father of the injured appeared before the ACP/Punjabi Bagh and reported that the HC Hukum Singh, No.431/West forcibly made him compromise the matter with the Driver and did not register the case. He also informed that he was paid Rs.1000/- by the Driver of the truck in lieu the compromise. Later on, the injured as well his father came to P.S. Punjabi Bagh and case as vide FIR No.666/99 dated 17.8.99 u/s 279/337 was got registered against the Driver of No.DL-IGA-5521. On enquiry, it was found that HC Hukum Singh, No.431/West had brought the Truck involved in the accident to the Police Station and he pressurised the complainant to compromise with Truck Driver for Rs.1000/- instead the registering a case u/c 279/337 IPC. He neither seized the Truck nor the Scooter involved in the accident case but instead, he allowed the Truck Driver to leave the Police Station and its with an ulterior motive. He acted with possibly malafide intention right from the beginning and lodged false D.D. entries in the daily Diary with the intention to protect the culprit.
- 2. Enquiry officer, on appraisal of the evidence adduced before him, by his report of 25.7.2000 (page 37), found that the aforesaid allegations were not proved. The disciplinary authority vide his note of disagreement of

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20.9.2000 (page 38), disagreed with the findings of enquiry officer. Aforesaid note of disagreement was duly served upon the applicant who, in turn, submitted his representation against the same vide representation of 28.9.2000 (page 40). The disciplinary authority by his order of 6.11.2000 (page 20) has found the aforesaid allegations proved against him and has imposed penalty of forfeiture of five years approved service. Pay of the applicant was directed to be reduced by five stages from Rs.3965/- to Rs.3540/- in the time scale of pay for period of five years with a direction that he will not earn increments of pay during the period of reduction and expiry of the said period, the reduction will have the effect on postponing his future increments of pay (page 22). Aforesaid order of the disciplinary authority was carried by the applicant in appeal and the appellate authority by his order of 16.7.2001 (page 18) maintained the order of the disciplinary authority. Aforesaid orders of the disciplinary authority as affirmed by the appellate authority are impugned by the applicant in the present OA.

- 3. We have heard Shri Trikha, learned counsel appearing in support of the OA and we find that the impugned orders are just and proper and do not call for any interference in the present OA.
- As far as the findings of the enquiry officer in respect of exoneration of the applicant are concerned, the disciplinary authority was well within his powers to disagree with the findings of the enquiry officer. As far as principles of natural justice are concerned, the

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disciplinary authority has served his note of disagreement upon the applicant and has given him opportunity to represent against the same. Applicant has availed of opportunity by submitting his representation . The same has been duly considered and the disciplinary authority, on appraisal of the evidence adduced, has found the aforesaid allegations proved against him. The disciplinary authority, amongst others, has placed reliance on the evidence of P.W.6 Inspector R.S.Chauhan and D.W.1 Constable Rakesh Kumar as also the DD entries for holding the aforesaid charges proved against him. This is, therefore, not a case of no evidence. Aforesaid findings of the disciplinary authority have been affirmed by the appellate Both the orders of the disciplinary authority authority. as also that of the appellate authority are speaking and well reasoned orders. As far as the measure of penalty is the same, we find is commensurate with concerned, gravity of the allegations of charge found proved against the applicant. No interference is, therefore, called present proceedings. Present OA, the circumstances, is dismissed in limine.

(V.K. Majotra) Member(A)

shok' Agarwal Chairman

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